

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.342/MP/2023 along with IA No. 93/2023

Subject : Petition under Section 79 read with Section 2(36) of Electricity Act, 2003, seeking, amongst others (i) appropriate directions for transition of ISTS connectivity of the Petitioner as Bulk Consumer under the CERC (Connectivity and General Network Access to the inter-State Transmission System) Regulations, 2022, and (ii) for modification of the connectivity so that the same is through the existing 400kV Vedanta- Sundargarh D/C line owned and maintained by the Petitioner, instead of the proposed new 400 Kv Vedanta- Sundargarh D/C transmission line.

Date of Hearing : **6.3.2024**

Coram : Shri Jishnu Barua, Chairperson
Shri Arun Goyal, Member
Shri P. K. Singh, Member

Petitioner : Vedanta Limited

Respondents : Odisha Power Transmission Corporation Ltd. & 3 Ors.

Parties Present : Shri Hemant Singh, Advocate, Vedanta
Ms. Lavanya Panwar, Advocate, Vedanta
Ms. Ankita Batra, Advocate, Vedanta
Shri Raj Kumar Mehta, Advocate, OPTCL
Ms. Himanshi Andley, Advocate, OPTCL
Ms. Suparna Srivastava, Advocate, CTUIL
Shri Alok Mishra, ERLDC
Shri Gajendra Singh, ERLDC
Shri Siddharth Sharma, CTUIL

Record of Proceedings

At the outset, the learned counsel for the Petitioner sought additional time to file rejoinder to the reply filed by Respondent, CTUIL. Learned counsel for Respondent, OPTCL prayed for four weeks' time to file its response to the reply filed by Respondent, CTUIL.

2. Considering the request of the learned counsels for the parties, the Commission permitted the Petitioner to file a rejoinder to the reply of CTUIL within two weeks. The Respondent, OPTCL, was directed to file its submissions within four weeks with a copy to the Petitioner and CTUIL who may file their responses thereof within two weeks thereafter. In the meantime, CTUIL will maintain status-quo with regard to the grant of 180 MW GNA to the Petitioner as communicated by CTUIL vide its letter dated 18.9.2023 till the next date of the hearing.

3. During the course of the hearing, the Commission observed that as per the ERPC special meeting held on 14.10.2016, the 400 kV Sterlite-Jharsuguda D/C line will no more be a dedicated line and OPTCL is to take over this line. Accordingly, OPTCL was directed to provide on an affidavit within three weeks (i) the status of the taking over of the mentioned line, and if the same has not been done yet, the reasons for the same; (ii) the current status of the transmission line as dedicated line of the generating station or an STU line, and (iii) location of interface meters of ISTS and whether the reading in such meters is treated as drawal of Orissa or injection by the generating station.

4. The Petition shall be listed for hearing on **17.6.2024**.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)